

## STATEMENT BY MINISTER

### Status of implementation of the Recommendations contained in the 139<sup>th</sup> and 147<sup>th</sup> Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare

**आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव) :** महोदय, मैं ‘कैंसर देखभाल योजना और प्रबंधन : रोकथाम, निदान, अनुसंधान और कैंसर उपचार की वहनीयता’ के संबंध में विभाग-संबंधित स्वास्थ्य और परिवार कल्याण संबंधी संसदीय स्थायी समिति के 139 वें और 147 वें प्रतिवेदनों में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

---

### MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), RISHIKESH

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JAGAT PRAKASH NADDA): Sir, I move the following Motion:—

“That in the pursuance of Section 4(g) read with Section 6 (1) of the All India Institutes of Medical Sciences Act, 1956, as amended by the All India Institutes of Medical Sciences (Amendment) Act, 2012, this House do proceed to elect, in such a manner as directed by the Chairman, one member from amongst the Members of the House, to be a member of the All India Institute of Medical Sciences (AIIMS), Rishikesh, subject to the provisions of the Act.”

*The question was put and the motion was adopted.*

---

### MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), DEOGHAR

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JAGAT PRAKASH NADDA): Sir, I move the following Motion:—

“That in the pursuance of Section 4(g) read with Section 6(3) of the All India Institutes of Medical Sciences Act, 1956, as amended by the All India Institutes of Medical Sciences (Amendment) Act, 2012, this House do proceed to elect, in such a manner as directed by the Chairman, one member from amongst the Members of the House, to be a member of the All India Institute of Medical Sciences (AIIMS), Deoghar, in the vacancy caused due to the retirement of Shri Samir Oraon from the membership of Rajya Sabha on 3<sup>rd</sup> May, 2024, subject to the provisions of the Act.”

*The question was put and the motion was adopted.*

MR. CHAIRMAN: Hon. Members, I have received five notices under Rule 267. The notice from Shri Sanjay Singh.... ...*(Interruptions)*...

**श्री संजय सिंह : \***

MR. CHAIRMAN: One minute. ...*(Interruptions)*... First, let me read out. ...*(Interruptions)*... No; I don't appreciate either side. ...*(Interruptions)*... I don't appreciate either side. ...*(Interruptions)*... नहीं। Nothing will go on record. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Allow me, hon. Members. ...*(Interruptions)*... Allow me, hon. Members to read. ...*(Interruptions)*... There is a point of order by Shri Derek O' Brien. ...*(Interruptions)*...

SHRI DEREK O' BRIEN (West Bengal): Sir, my point of order is.... ...*(Interruptions)*... Sir, a point of order... ...*(Interruptions)*... Sir, it is a serious issue. They are disturbing the House. ...*(Interruptions)*... What to say? ...*(Interruptions)*...

MR. CHAIRMAN: The House stands adjourned to meet at twelve noon today.

*The House then adjourned at seventeen minutes past eleven of the clock.*

—  
*The House reassembled at twelve of the clock,*

*MR. CHAIRMAN in the Chair*

---

\* Not recorded.